

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 385/MP/2019  
along with IA No.87/2019**

Subject : Petition seeking compliance of license terms and conditions and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 in non-payment of dues to the seller in trading transactions.

Petitioner : Reflex Energy Private Limited (REPL)

Respondents : GMR Energy Trading Limited & Ors.

Date of Hearing : 11.12.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, REPL  
Shri Aswin Ramanathan, Advocate, REPL  
Shri Damodar Solanki, Advocate, REPL  
Shri Chandresh Jain, REPL  
Shri Buddy Rangnadhan, Advocate, GMR Energy  
Ms. Nishtha Kumar, Advocate, GMR Energy  
Shri Ashutosh Srivastava, Advocate, GMR Energy

**Record of Proceedings**

At the outset, learned counsel for the Respondent No.1, GMR Energy Trading Limited requested for two weeks time to file reply to the Petition.

2. Learned counsel for the Petitioner objected the same and submitted that despite repeated opportunity, the Respondent No.1 has not filed its reply. Learned counsel further submitted that the Petitioner has filed IA. No. 87/2019 seeking interim direction to the Respondent No. 1 to pay the outstanding dues of Rs 41.60 crore for supply made under the PPA subject to outcome of the decision in the Petition.

3. In response learned counsel for the Respondent No.1, submitted that the Respondent No.1 is contesting the maintainability of the Petition and objected to the request of the Petitioner for release of interim payment.

4. After hearing the learned counsels for the Petitioner and the Respondent No.1, the Commission directed the Respondent No.1 to pay Rs. 5 crore to the Petitioner by 20.12.2019. Accordingly, the Commission disposed of the IA No. 87/2019.

5. The Commission directed the Respondent No.1 to file its reply by 26.12.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.1.2020.



The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

